

Rep. by Act...⁵⁶...of 1974, S. 2 & S. 1

THE COIR INDUSTRY (AMENDMENT) ACT, 1964

No. 25 OF 1964

[16th June, 1964.]

An Act further to amend the Coir Industry Act, 1953.

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Coir Industry (Amendment) Act, 1964.

Amendment of the long title.

2. For the long title to the Coir Industry Act, 1953 (hereinafter 45 of 1953. referred to as the principal Act), the following long title shall be substituted, namely:—

“An Act to provide for the establishment of a Board for the development of the Coir Industry and for that purpose to levy a customs duty on coir fibre, coir yarn and coir products exported from India and for matters connected therewith.”

Amendment of section 10.

3. In section 10 of the principal Act, in sub-section (2), after clause (f), the following clause shall be inserted, namely:—

“(ff) setting up or assisting in the setting up of factories for the production of coir products with the aid of power;”

Insertion of new section 14A.

4. After section 14 of the principal Act, the following section shall be inserted, namely:—

“14A. The Central Government may, after due appropriation made by Parliament by law in this behalf, pay to the Board by way of grants, such sums of money as the Central Government may consider necessary.”

Grants by the Central Government to the Board.

Amendment of section 15.

5. In section 15 of the principal Act, in sub-section (1), after clause (b), the following clause shall be inserted, namely:—

“(c) any sum of money that may be paid by way of grants under section 14A.”

REPEALED

[ACT 25 OF 1964]

Coir Industry (Amendment)

223

6. For section 17 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 17. Accounts and audit.

“17. (1) The Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including the profit and loss account and the balance-sheet in such form as may be prescribed by the Central Government in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of the Board shall be audited by the Comptroller and Auditor-General of India at such intervals as may be prescribed by him and any expenditure incurred in connection with such audit shall be payable by the Board to the Comptroller and Auditor-General.

(3) The Comptroller and Auditor-General of India and any person appointed by him in connection with the audit of the accounts of the Board shall have the same rights and privileges and authority in connection with such audit as the Comptroller and Auditor-General has in connection with the audit of Government accounts, and in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Board.

(4) The accounts of the Board as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the audit report thereon shall be forwarded annually to the Central Government and that Government shall cause the same to be laid before each House of Parliament.”.

7. In section 26 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—

Amendment of section 26.

“(3) Every rule made by the Central Government under this section shall be laid as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session in which it is so laid or the successive sessions aforesaid both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”.